

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 05 of 2018

IN THE MATTER OF:

Karnataka Power Corporation Ltd.

....Appellant

Vs.

CCI & Anr.

....Respondents

Present:

For Appellant: Mr. Achyuth Ajith Kumar, Advocate

**For Respondents: Mr. A Msputham, Sr. Advocate with Mr. Anurag Mathur, Mr. Avneesh Mathur, Ms. Anuradha Mathur and Ms. Geetanjali, Advocates for R-2.
Mr. Ananda Chandra Ojha, Joint Director, CCI for R-1.**

ORDER

16.08.2019: Nobody is present on behalf of the Appellant. The appeal is pending since January, 2018, therefore, we have no other option but to dismiss the appeal for non-prosecution.

After the above order was dictated and counsel for Respondents left, Mr. Achyuth Ajith Kumar, Advocate appeared on behalf of Appellant and requested not to pass the above order.

In this circumstance, when the order for dismissal has been dictated and recorded, instead of allowing the appeal for restoration, we allow the counsel for Appellant to argue. We allow the counsel for the Appellant to complete the arguments on the next date and also inform counsel for the Respondents.

Parties may file short written submissions, before the next date.

Post the case for 'hearing' on **20th August, 2019** at **2.00 P.M.** on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)